

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
New Delhi, the 18th June, 1982.

NOTIFICATION
INCOME TAX

3267/82172
24/6

No. 4724 (F.No.398/19/82-ITB) : In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of Notification of the Government of India in the Department of Revenue No. 3333 (F.No.398/10/80-ITCC) dated 20.5.80, the Central Government hereby authorises Shri P.K. Paul being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri P.K. Paul takes over charge as Tax Recovery Officer.

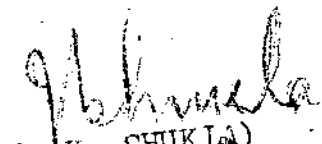
Sd/-

(N.K. SHUKLA)
UNDER SECRETARY TO THE GOVT. OF INDIA.

The Manager,
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Mayapuri, NEW DELHI.

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5. The Chief Secretary, Government of West Bengal, Calcutta.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
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